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## **Maya Deshmukh Vs State Of Chhattisgarh And Ors**

### **Writ Petition (S) No. 1362 Of 2019**

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**Court:** Chhattisgarh High Court

**Date of Decision:** Feb. 27, 2019

**Hon'ble Judges:** P. Sam Koshy, J

**Bench:** Single Bench

**Advocate:** Harish Khuntiya, Sunita Jain

**Final Decision:** Allowed

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### **Judgement**

P. Sam Koshy, J

1. The dispute raised in the present writ petition is the non-consideration of the case of the petitioner for grant of revised pay scale on completion of 8

years of service. The denial to the petitioner was that the petitioner has not completed 8 years of service under the same employer.

2. The grievance of the petitioner was that the petitioner was initially appointed under the Panchayat Department and subsequently applied for

recruitment on the higher post under the Panchayat Department, in the year 2011 and taking both the services, the petitioner has completed more than

8 years of service and therefore she is entitled for the benefit of higher pay scale.

3. The counsel for the petitioner submits that the issue involved in the present writ petition is squarely covered by the judgment of this Court in a bunch

of writ petitions disposed off on 27.10.2018. The lead case of which being WPS No. 6147/2018 (Shabnum Khatun v. State of Chhattisgarh & Ors.)

4. This aspect is not disputed by the State counsel so far as the matter being similar to the one passed in the case of "" Shabnum Khatun "" (supra).

5. Given the facts and circumstances of the case the present writ petition also deserves to be and is accordingly disposed off in similar terms to the

order passed in WPS No. 6147/2018 (Shabnum Khatun v. State of Chhattisgarh & Ors) .

6. The writ petition accordingly stands allowed. The petitioner would be entitled for the benefit as prayed for subject to the verification of the case by

the Department.